

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN
BENCH, AT CHENNAI**

O.A.NO. 83 OF 2025 (SZ)

1. Penmathsa Ranga Raju

S/o. Venkata Satya Krishna Ramlinga Raju,

And another

... Applicants

-Vs-

1. Union of India

Rep by its Secretary,

The Ministry of Railways,

And 8 others


... Respondents

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Dated at Chennai on this 22nd day of August 2025


Counsel for Respondent
1st and 7th

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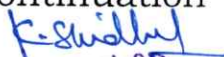
**COUNTER STATEMENT FILED BY THE 1ST AND 7TH
RESPONDENTS**

1) The Respondent 1 and 7 respectfully submits as follows:-

The address for service of all notices and processes is that of their counsel Mr.K.Muthamil Raja, Railway Advocate, at No.143, Additional Law Chambers, High court Building, Chennai – 600 104.

2. The Respondents denies all the allegations and averments made in the O.A except those that are specifically admitted herein and put the applicant for the strict proof of the same. The above O.A is nothing but an abuse of process of law and liable to be reject in limine.

3. The Respondents states that the detailed estimate for the work of construction of new Railway line from Kotipalli to Narsapur stations for a length of 57.207 Km was sanctioned by Railway Board vide letter No.2001/W-2/SC/N UKN/pt., dt.24.10.2017 as a continuation


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to the existing Railway line from Kakinada to Kotipalli stations for connecting the ports between Kakinada and Narsapur in Andhra Pradesh State based on the alignment proposed by M/s.RITES.

- 4) The Respondents states that on receipt of the sanction in the year 2017, South Central Railway had initially taken up the work of construction of substructure portion of important bridge across river Gowthami, Vasista and Vynatheya respectively by inviting tenders on one hand as construction of these important bridges takes time and submitted land acquisition proposals to Revenue Department of Government of Andhra Pradesh on other hand.
- 5) The Respondents states that Contract Agencies had been fixed in the year 2018 after completing the tender process and land acquisition process also monitored with the erstwhile Districts of East Godavari & West Godavari of Andhra Pradesh State.
- 6) The Respondents states that Land acquisition was completed and possession of land handed over to Railways between Kotipalli village and Amalapuram Town limits of erstwhile East Godavari and between chinchinada village and Narsapur Town limits in erstwhile West Godavari District of Andhra Pradesh state.
- 7) The Respondents states that in the meanwhile in the year 2022, Districts were bifurcated by State of Andhra Pradesh based on the Parliamentary constituency-wise. Accordingly, the Amalapuram constituency was emerged as a new District by name Dr.B.R.Ambedkar Konaseema District with District Headquarters at Amalapuram.
- 8) The Respondents states that on perusal of the alignment submitted by the Railways for construction of new Railway line from Kotipalli to

(Signature)
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Narsapur and land acquisition proposals, the District collector, Dr.B.R.Ambedkar Konaseema vide letter No. Ref. Lands/ 1/2023, dt.08.02.2023 addressed a letter to the Secretary to Government, Transport, Roads & Buildings Department, vijayawada requesting to consider the immediate need for exploring possible revision of the alignment of the proposed Kotipalli-Narsapur BG Railway line in Dr.B.R.Ambedkar Konaseema District in view of vast development of Amalapuram and surrounding areas. The Secretary to Government, Transport, Roads & Buildings Department, Government of AP, who in turn addressed a letter to chairman & CEO, Railway Board, Ministry of Railways vide letter No.1987706/R.1r/ A2/2o23, Dt.10.02.2023 referred and forwarded the letter of District collector, Dr.B.R.Ambedkar Konaseema stating to explore the possibilities of new alignment to expedite land acquisition and reduce land acquisition cost. Further, the proposed changes is a small part of the whole alignment. Hence, the Secretary to Government requested the Railways to deploy a technical team of Railway officials to assess the possibility of considering a change in alignment as suggested by the collector.

9) The Respondents states that a survey was conducted and finalized the best possible alignment between Bhatnavalli and Gudimellanka villages as per the letter of District collector, Dr.B.R.Ambedkar Konaseema and requested the District collector, Dr.B.R.Ambedkar Konaseema vide letter dt.01.09.2023 to communicate the consent for revised alignment. In reply, District collector, Dr.B.R.Ambedkar Konaseema vide letter no. Ref. Lands.1/Railway LA/2023, Dt.20.09.2023 communicated the consent for revised alignment. This revised alignment was proposed taking into account to suit the



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alignments of important bridges across river Gowthami, vasista and vynatheya without any changes, construction of which were already taken up. While communicating the consent, the District collector, Dr.B.R.Ambedkar Konaseema advised the Railways to submit the land acquisition proposals based on the revised alignment. Accordingly, the Railways have requested the District collector to depute concerned Revenue officials to attend for survey for identifying the lands jointly to submit the land acquisition proposals between Bhatnavalli and Gudimellanka villages in Dr. B.R.Ambedkar Konaseeam District.

10) The Respondents states that the District Administration of Dr.B.R.Ambedkar Konaseema directed their staff for conducting joint survey on the revised alignment between Bhatnavalli and Gudimellanka villages and while the survey was in progress, the villagers of Gudimellanka villages had started objecting the revision. After counselling, they allowed for some time and stopped again. Later, the Revenue staff was directed to attend General Elections-2024 duty. Therefore, in view of serious objections by villagers of Gudimellanka village and drafting of Revenue Staff to General Elections-2024 duty, the joint survey was stopped.

11) The Respondents state that but, as per the survey conducted by Railways, the revised alignment is passing through the water tank at Gudimellanka village.

12) The Respondents state that as per the Brief Note submitted by Executive Engineer, RWS & S Division, Amalapuram, the water tank at Gudimellanka mentioned in the Writ Petition is not the source for


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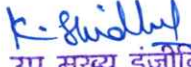
any protected drinking water supply scheme for Gudimellanka habitations.

13) The Respondents state that the alignment is necessitated for revision due to vast development in Amalapuram Town limits, Razole Town limits, laying of pipe line by M/S.GAIL, NH-216 and development of surrounding areas due to declaration of Amalapuram as District Headquarters for the newly formed District etc.

14) The Respondents state that In view of revision of alignment, as per the report dt.05.03.2025, submitted by Revenue Divisional officer, Amalapuram to the District collector, Dr.B.R.Ambedkar Konaseema, the No.of structures, No.of Roads and No.of NH Road crossings are reduced when compared to the old alignment. The said report of Revenue Divisional officer, Amalapuram is herewith enclosed for kind perusal of Hon'ble NGT. On this account, the cost or land acquisition will be reduced.

15) The Respondents state that the revised alignment between Bhatnavalli and Gudimellanka is finalized based on the already finalized alignments of important bridges across river Gowthami, Vasista and Vynatheya, where substructure is already completed for Gowthami Bridge, superstructure is planned and substructure works are nearing completion for Vaistsa and vynatheya. In addition, possession of land already taken over between Kotipalli-Amalapuram and Chinchinada- Narsapur stations based on the alignment finalized earlier.

16) The Respondents state that already Railways have spent around Rs.1, 000/- crores for construction of substructure portion of


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important bridge across river Gowthami, Vaista and Vynatheya Rivers, acquisition of land etc.

17) The Respondents state that Granting of Permanent Injunction impedes the progress of work, delay the land acquisition process and completing the Railway line.

18) The Respondents state that it is a dream project of Konaseema area and a continuation of rail link from Kakinada.

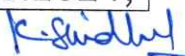
19) The Respondents state that Railways are planning to further extend the Railway line from Narsapur to Machilipatnam; from Machilipatnam to Repalle and from Repalle to Bapatla, which are having sea ports under Sagarmala scheme. To capture freight, it is proposed to provide rail infrastructure in the industrial development of area as well as to create the employment opportunities in and around these areas.

20) The Respondent states that the following or the para-wise remarks for the allegations made in the OA.

Para No.	Description of para / Remarks of Respondent-Railways
1	The Applicants are residents of the Gudimellanka Village. The Applicants are filing the present application by being aggrieved by the proposed 2024 Railway line alignment for the Kotipalli-Narasapuram new Railway project by the 7 th Respondent, that is planned to pass though the Panchayat village Pond situated in SF No.308/1 of Gudimellanka, Malkipuram Mandal, Dr.B.R.Ambedkar Konaseema District, resulting in shrinking of the water body and minimizing the fresh water resource to the residents of the village and effecting the ecological and environmental setting of the village.
Remarks	No remarks by these respondents.
2	It is submitted that the Panchayat Village Pond is a fresh water pond situated in an extent of Acres 11.82 cents in

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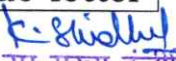
	<p>SF No.308/1 of Gudimellanka, Malkipuram Mandal, Dr.B.R.Ambedkar Konaseema District. The size of the said pond was subsequently reduced to about 11.55 acres after SF No.308-2 and 308-3 were acquired for construction of roads. The Village freshwater pond serves more than 3000 households in Gudimellanka, Medicherlapalem, Mattapur and Dindi Villages as fresh water sources for irrigation, livestock and to act as buffer source and sink during extreme weather conditions.</p>
Remarks	<p>The Respondent state that The Executive Engineer, RWS & S Division Amalapuram vide brief note dt.19.11.2024, as a clarification sought by the District Collector, Dr.B.R. Ambedkar Konaseema, Amalapuram for preparation of Counter in connection with Writ Petition filed in regards to construction of New Railway Line from Kotipalli – Narsapur Stations. In the said letter, the Executive Engineer clarified that at present the Grama Panchayat is getting protected drinking water from Summer Storage Tank Source located in T.Savaram habitation of CPWS Scheme to Gudimellanka and other 97 habitations of Malkipuram Mandal.</p>
3	<p>It is submitted that the Panchayat Village Pond has a history which goes back over a hundred years, and has been serving as drinking water source since the inception. The Central Government over the past few years has also granted funds to facilitate piped drinking water supply to every household and for necessary infrastructure to maintain the fresh water pond. Further, the Department of Panchayat Raj & Rural Development, Andhra Pradesh has issued a Government Order vide G.O.Rt.No.918,, Dt.21.11.2022, according funds under Jal Jeevan Mission (JMC) to improve drinking water supply infrastructure. Further, the pond is almost divided into 2 portions and the larger portion is managed by the Village Panchayat and is used as freshwater while the smaller portion (i.e., Western Part) has become polluted. The freshwater Pond acts as a reservoir during the dry season, helps in maintaining healthy ground water levels and it also acts as a sink to absorb excess water during rainy season.</p>
Remarks	<p>The Respondent state that the Executive Engineer, RWS & S Division Amalapuram vide brief note dt.19.11.2024,</p>


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	as a clarification sought by the District Collector, Dr.B.R. Ambedkar Konaseema, Amalapuram for preparation of Counter in connection with Writ Petition filed in regards to construction of New Railway Line from Kotipalli - Narsapur Stations. In the said letter, the Executive Engineer clarified that at present the Grama Panchayat is getting protected drinking water from Summer Storage Tank Source located in T.Savaram habitation of CPWS Scheme to Gudimellanka and other 97 habitations of Malkipuram Mandal.
4	It is submitted that the Village and the surrounding areas have been marked to be "Acqua Zone" due to the ground water rich in salinity and unusable for household or livestock consumption. The Pond also holds religious beliefs as there is Durga temple on the bank of the pond and various rituals during festivities are performed in the pond by the devotees.
Remarks	The Respondent state that the Executive Engineer, RWS & S Division Amalapuram vide brief note dt.19.11.2024, as a clarification sought by the District Collector, Dr.B.R. Ambedkar Konaseema, Amalapuram for preparation of Counter in connection with Writ Petition filed in regards to construction of New Railway Line from Kotipalli - Narsapur Stations. In the said letter, the Executive Engineer clarified that at present the Grama Panchayat is getting protected drinking water from Summer Storage Tank Source located in T.Savaram habitation of CPWS Scheme to Gudimellanka and other 97 habitations of Malkipuram Mandal.
5	It is submitted that these village ponds form an integral part of rural landscape and protecting and reviving these village ponds is crucial, especially in the face of increasing water stress due to rapid depletion of existing fresh water sources and climate change.
Remarks	The Respondent state that the Executive Engineer RWS&S Division Amalapuram, in his brief note stated that Rs.30.00 lakhs was sanctioned for a treatment of raw water in the water body to supplement Drinking water to Gudimellanka and its Habitations during the emergency time. But the work was not grounded due to the non-availability of grant and the proposal was dropped.


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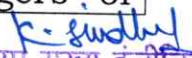
6	<p>It is submitted that as early as 2003, the 7th Respondent, proposed to acquire the lands in the Gudimellanka Village for the purpose of construction of new "Broad Gauge line from Kotipali to Narsapur stations from Ch.88262m to Ch.90400m". The 7th Respondent further proposed various plans for the Railway line alignment over the past few years, starting from 2003, then 2017, and 2018. It is pertinent to state that all these Railway line alignment proposals were planned not passing through the impugned site and fulfilling the purpose for the alignment as well, but only the recent proposal made in the year 2024 is made in a manner which crosses through the fresh water pond in SF No.308/1, hence effecting the village pond, and destroying the drinking water supply for the villagers making it prone to heavy pollution by human intervention. It is an open secret that some vested interests have colluded with Railway officials in changing the old alignment to protect their private property.</p>
Remarks	<p>The Respondent state that some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.</p>
7	<p>It is submitted that against the said proposal and acquisition of nearly 3 Acres of the water body, the Gudimellanka Gram Panchayat passed a resolution dt.01.02.2024, Resolution No.32, to oppose the Railway line alignment project. The Applicants also made various representations to the Respondent Authorities and many public agitations have broken out in the village against the said project. Further, the villagers of Gudimellanka, in Malkipuram Mandal have sent written representation dt.03.02.2024 to the 3rd respondent. Further, the 3rd Respondent forwarded the said representation vide letter</p>


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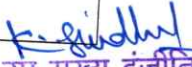
	No.Land 1/Railway LA/2024, Dt.26.07.2024 to the 4 th Respondent to conduct a detailed enquiry in the issue.
Remarks	The Respondent state that some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.
8	It is submitted that the Authorities have other proposals which will serve their purpose very well and thereby will preserve and protect the Village freshwater pond, irrigation source and the livelihood of the villagers, but if the 2024 proposal is allowed then the project will cause heavy damage to the ecology and environmental setting of the village for the current and future generations to come.
Remarks	The Respondent state that some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.
9	It is further submitted that, the Gudimellanka Gram Panchayat and villagers have sent various representations to the Respondent Authorities to stop the Railway alignment proposal of the year 2024 stating how it will affect the environmental setting of the village and more importantly how it will Destroy drinking water source of the villagers. The Applicants also made a representation dt.16.11.2024, requesting the Respondent Authorities to consider the objections of the Applicants


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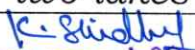
	and other villagers and to consider the proposals which were made before the year 2024, to protect the fresh water pond. Responding to which the Authorities informed that the impugned proposal has been on hold and affirmed that the water body will be protected.
Remarks	The Respondent state that some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.
10	But to the shock and surprise, the 7 th Respondent started surveying the impugned water body without following the due process of law, i.e., no notification has been issued by the Authorities regarding such inspection, as it is the procedural requirement under Section 20A of the Railway Act, 1989. Therefore, this Applicant preferred application under Right to Information Act, 2005, to ascertain the details of the impugned Railway line project.
Remarks	The Respondent state that some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.
11	It is submitted that from the RTI reply dt.17.03.2025 of the 4 th Respondent (RDO), an extent of Acres 3.642 Cents is proposed for acquisition of land from the S.No.308.
Remarks	The Respondent state that some of the villagers of


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	<p>Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.</p>
12	<p>Hence, in the said circumstances it is erroneous, illegal, arbitrary and violative of the principles of Law, for the Respondents to damage the environment and the water body and proceeded with their Railway line alignment. Being aggrieved with the inactions and false promises of the Authorities, the Applicant is filing the present application for the following among other grounds.</p>
Remarks	<p>The Respondent state that some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress.</p>
	Grounds
a	The proposal of the 7 th Respondent is per se arbitrary and illegal.
B	The proposal of the 7 th Respondent in eying the railway is erroneous, illegal and against the principles of natural justice.
C	The impugned village pond plays a very integral part of the rural landscape and traditionally provided fresh water for livestock, irrigation and groundwater recharge. The proposal if executed will have a huge impact on the ecological and environmental setting of the village making it irretrievable.


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D	The impugned pond provides fresh water and livelihood to the villagers as the ground water is highly saline due to shrimp farming across the region. Not just livelihood but the freshwater pond also holds religious belief as it has temple on the bank and various rituals are performed in the pond during various festivities. Therefore, the impugned proposal will be violative of Article 21 & 25, of the Constitution of India, 1950.
E	The impugned construction of railway line, if allowed in the water body, will reduce the catchment area of the water body and relegate the remaining pond area into a neglected and polluted waterbody which is not beneficial to ecology and any stakeholders of the village. Also any alternative plans of laying railway track on elevated bridge will significantly reduce the catchment area of the pond and leads to it being polluted from sewage and debris thrown by passengers of train, impacting its effectiveness severely.
F	The 7 th Respondent have already made various sustainable proposals which fulfils the purpose of railway alignment and also does not damage the environment and the impugned pond. But without following the same, the 7 th Respondent is now trying to encroach the impugned water body.
G	The Respondent authorities had not considered the fact that if the impugned project is executed in the waterbody, the same shall affect the ecology and environment, depriving the fundamental rights of the public, guaranteed under Article 21 of the Constitution of India, 1950.
I	In <i>M.C. Mehta v. Union of India, (1997) 3 SCC 715</i> ; the Hon'ble Supreme Court observed that: " <i>Articles 21, 47, 48-A and 51-A(g) of the Constitution of India give a clear mandate to the State to protect and improve the environment and to safeguard the forests and wildlife of the country. It is the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. The Precautionary principle makes it mandatory for the State Government to anticipate, prevent and attack the cause of environmental degradation. We have no hesitation in holding that in order to protect the two lakes</i>


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 S.C. Ry., Guntur

	<i>from environmental degradation it is necessary to limit the construction activity in the close vicinity of the lakes."</i>
J	The Respondent authorities have failed to perform their duty to protect the available water bodies in order to maintain the ecology, which is casted upon them by the Hon'ble Supreme Court in the case of " Hinch Lal Tiwari v. Kamala Devi and others ", (AIR 2001 SC 3215), where the Hon'ble Court stated that,
k	The Hon'ble Supreme Court and various high Courts have time and again passed orders directing the State Governments to protect the village ponds from human intervention. The Hon'ble Supreme Court of India in the case of Jagpal Singh Vs State of Punjab (2011 (11) SCC 396) , passed the following order;
l	In the case of L. Krishnan vs. State of Tamil Nadu (2005 (3) MLJ 363) The Hon'ble Madras High Court has held that the "state is holding the tank as a trustee of the public and state has to prevent encroachment in water bodies". Hence the act of the Respondent authorities in not protecting the nature of the water body and permitting for alteration of the same is against the law.
M	Further, it is submitted that this Hon'ble Tribunal vide judgment dated 29.08.2022, in OA No. 156 of 2020 , passed the following order; Hence, the Respondent authorities are duty bound to protect the waterbodies, that too in a manner not affecting the size of the catchment area.
Remarks	The Respondent state that no ground is made out in the above OA by the applicant. The aforesaid grounds are not maintainable and liable to be rejected. Some of the villagers of Gudimellanka had filed Writ Petitions challenging the change of alignment particularly between Bhatnavalli and Gudimellanka Villages. The Hon'ble High Court after hearing the petitioners plea granted status-quo. Railways along with State Government contested those cases by filing counters. During the hearing held on 02.07.2025, after hearing both Railways and State Government side clarifications, the Hon'ble High Court vacated the Status-quo Order and directed both Railways and State Government to conduct joint survey over the old and new alignments. Now, the said joint survey is in progress. Under the circumstance

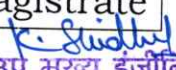
K. Sindhu
उप मुख्य इंजीनियर
Deputy Chief Engineer
निर्माण / Construction
द.म.रेलवे, गुंटूर
S.C. Div., Guntur.

the present OA is devoid of merit and hence this Hon'ble tribunal may be pleased dismiss the OA with heavy cost.
--

It is therefore prayed that this Hon'ble tribunal may be please to dismiss the above OA with heavy cost.

LIST OF DOCUMENTS

S. No	DATE	DESCRIPTION OF DOCUMENTS
1	24.10.2017	Sanction of revised estimate for new BG line between Kotipalli- Narasapur (57.207 km)
2	8.02.2022	Report from collector and District Magistrate Amalapuram to the Secretary to Government transport, road and buildings department Vijayawada.
3	10.2.2023	Letter from secretary to Government transport, road and building department Andhra Pradesh to the chairman and chief - Executive officer Railway Board.
4	1.09.2023	Revised alignment letter from deputy chief Engineer construction Guntur to the collector and District Magistrate Amalapuram with revised plan.
5	20.09.2023	Letter from collector and District Magistrate Amalapuram to Deputy chief Engineer construction Guntur.
6	22.11.2023	Letter from collector and District Magistrate to Revenue Divisional officer Amalapuram.
7	2.01.2024	Letter from collector and District Magistrate to Revenue Divisional officer Amalapuram.
8	4.04.2024	Letter from Deputy Chief Engineer construction Guntur to Collector and District Magistrate
9	26.05.2024	Letter from collector and District Magistrate Amalapuram. Revenue Divisional officer Amalapuram.
10	19.06.2024	Letter from collector and District Magistrate


 उप मुख्य इंजीनियर
 Deputy Chief Engineer
 निर्माण / Construction
 द.म.रेलवे, गुंटूर
 S.C. Rly., Guntur,

		Amalapuram.Revenue Divisional officer Amalapuram.
11	19.11.2024	Report of Executive Engineer,RWS&S Division, Amalapuram in the WP (PIL) No.55 of 2024.
12	5.03.2024	Letter from Revenue Divisional officer Amalapuram to District collector Amalapuram enclosing new Railway alignment.
13	2.07.2025	Order passed in WP (PIL) No.55 of 2024 along with W.P.Nos.19432, 24050, 24405, 24960 & 24963 of 2024.

Verification

I, K.Sridhar, S/o K.Kishor, working as Dy.Chief Engineer (Construction) in the office of the Deputy chief engineer (construction) South Central Railway, Guntur. Declare that what are stated in the counter statement are true to the best of my knowledge, belief and information.

Verified at Guntur on this 22nd day of August, 2025.


Counsel for Respondent 1 & 7


उप मुख्य इंजीनियर
Deputy Chief Engineer
निर्माण / Construction
द.म.रेलवे, गुंटूर
S.C. Rly., Guntur.
Respondent 1 & 7

भारत सरकार / GOVERNMENT OF INDIA
रेल मंत्रालय / MINISTRY OF RAILWAY
रेलवे बोर्ड / RAILWAY BOARD

No. 2001/W-2/SC/NL/KN/pt.

New Delhi, 24.10.2017

The General Manager,
South Central Railway,
Secunderabad.

Sub: Sanction of Revised Estimate for New BG Line between Kotipalli-Narsapur (57.207 Km).

Ref: SCR's letter No. W.Con.338/B/88/Vol.IV dated 03.11.2016, 29.11.2016 and further replies submitted vide letter dt. 19.01.17, 25.01.17, 21.03.17, 12.05.17 and 15.05.17.

Sanction of the President is hereby communicated to revised estimate for Kotipalli-Narsapur (57.207 Km.) at the cost of Rs.2120.16 crore (Rupees two thousand one hundred twenty crore and sixteen lakh only). Department-wise breakup of the cost is as under:-

Civil Engineering	2065.31 Crore
Electrical Engineering	12.61 Crore
S&T Engineering	42.23 Crore
Total	2120.16 Crore

2 This issues with the concurrence of the Finance Directorate of the Ministry of Railways.

(Dhananjaya Singh)
Director Works (II)
Railway Board.

No. 2001/W-2/SC/NL/KN/pt.

New Delhi, .10.2017

Copy to:

- (i) The FA & CAO(C), South Central Railway, Secunderabad.
- (ii) The Principal Director of Audit, South Central Railway, Secunderabad.
- (iii) The Deputy Comptroller & Auditor General of India/Railways. Room No.224, Rail Bhavan New Delhi.

R. Singh

For Financial Commissioner/Railways.

- Copy to: 1. CAO(C) South Central Railway, Secunderabad.
2. F(X) II, WDO, and Budget Branches, Railway Board.

Government of Andhra Pradesh, Revenue Department
Collector's Office, Dr.B.R.Ambedkar Konaseema District, Amalapuram.

Ref.Lands.1/2023.

dt: .02.2023.

From

Sri Himanshu Shukla, I.A.S.,
Collector & Dist. Magistrate,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

To

The Secretary to Govt.,
Transport, Roads & Buildings Dept.,
Vijayawada.

Sir,

Sub: Land Acquisition -- Dr.B.R.Ambedkar Konaseema District -T, R&B Department -Railways - Funds towards cost-sharing by Govt. of Andhra Pradesh for the Railway projects for Kotipalli - Narsapur New Railway line - request for change of alignment -report submitted-Regarding.

- Ref: 1) Memo No.1295952/Roads-II/2017, Dated .19-01-2023 of the Secy. to Govt. of A.P., T, R & B (Roads-II) Department, Vijayawada.
2) Ref.B/629/2003, Dt.25-01-2023 of the R.D.O., Amalapuram.
3) This office Ref.Lands/1/2023, dt.28.1.23 addressed to the Secy. TR&B.
4) Meeting held by the Prl.Secy to Govt., TR&B and PPT of Kotipalli-Narsapur New BG Line, South Central Railway dt.6.2.23.

I invite kind attention to the reference 4th cited wherein the Secretary to Government, Transport, Roads & Buildings (Roads-II) Department, Vijayawada has convened a meeting on the Railway projects for the Kotipalli - Narsapur New Railway line in respect of Dr.B.R.Ambedkar Konaseema District. Wherein the meeting it is discussed on the change of alignment of the proposed Railway line.

In this connection, I submit that a coordination meeting on the above issue is held with the Project Director, NH-216, NH(R&B) and the Railways and discussed at length on the least possibility of change of alignment duly. Joint Collector Dr B.R. Ambedkar Konaseema has inspected the proposed alignment and has made the following observation:

1. The present alignment of the Kotipalli - Narsapur BG Railway line was fixed in the year 2000. It passes through the urban area of Amalapuram covering many structures covering Multi floor Hospitals, shopping malls, supermarkets and other important structures on the ground. It also passes right midway through Razole town and surrounding Tatipaka. Village thereby affecting core business activities and public movement.

2. In the last three years, Amalapuram town has expanded largely and moreover, the financial and business activities have picked up post-bifurcation of the district since April 2022. Therefore, the proposed alignment if allowed via Amalapuram would need more than one railway crossing causing discomfort in terms of traffic movement delays.
3. The land rates in Amalapuram town as mostly in square yards and the cost of land acquisition would be higher than otherwise if alignment passes via surrounding villages.
4. The proposed alignment also crosses the existing NH 216 at a minimum of 4 points. This would need additional flyovers for the construction thereby impacting overall project cost.

The details of the tentative cost are as follows:

Sl. No.	Details of required information	Amount (Rs.in Crores)	Remarks
1.	Approximate cost of Land Acquisition and shifting of utilities	Rs. 518.909	1) As per existing Basic values, the approximate land cost is arrived. 2) Out of total extent of Ac.736.035 cts an extent of Ac.273.35 cts was acquired and handed over.
2.	Expenditure incurred till date	Rs.23.909	3) An extent of Ac.8.87 cts is under LA process for construction of Bridges etc.,
3.	Balance amount required for completing LA including shifting of utilities.	Rs.495.00	4) For the balance extent of Ac.453.815 cts actually, peg marking and joint Survey is to be done for which the Dy. Chief Engineer, (Const.) Guntur vide this office Ref.LA/Railway/1/2022, dt.2.1.23 was requested to deploy survey team @ 1 per each village.
4.	Amount already deposited by Railways.	Rs.155.07	5) After completion of survey actual / projected values for the structures including shifting of utilities would be calculated.

Thus for the balance extent of Ac.453.815 cts actually, peg marking and joint Survey is to be done for which the Dy. Chief Engineer, (Const.) Guntur vide this office Ref.LA/Railway/1/2022, dt.2.1.23 was requested to deploy survey team @ 1 per each village. The acquisition is subject to the following limitations on the field.

1. LP schedule for 2 villages with an approximate extent of 30 Acres in the Amalapuram mandal area is yet to be furnished by the railway authorities.

2. There is a discrepancy in Govt and Private land extents in already submitted LP schedules. Actual Sy Nos and Extent would be finalised only after peg marking and Joint Survey by Railway Authorities.
3. Cost of Shifting of utilities, Structures and Tree Values if any based-on finalization of peg marking and joint survey.

In light of the above aspects, it is proposed to refix of alignment of the proposed Kotipalli - Narsapur Railway line. The following are the villages tentatively covered under the suggested refixing of alignment.

Sl. No.	Name of the Mandal	Villages covered under suggested alignment
1	Malikipuram	Ramarajulanka
2.		Gudemellanka
3.	Razole	Sivakodu
4.		Razole
5.		B.Savaram
6.		Palagummi
7.	Mamidikuduru	Nagaram
8.		Appanapalli
9.		Mamidikuduru
10.		Pasarlapudi
11		Bodasakurru
12	Amalapuram	Thotlapalem
13		Peruru
14		Garuvu
15.		Amalapuram Rural

Following points are considered keenly before proposing the above revision and updation of the alignment of the Kotipalli - Narsapur Railway line:

1. Maximum care is taken to avoid railway crossing across existing NH 216 thereby reducing the inconvenience in major towns like Razole and Amalapuram along the alignment.
2. Maximum care is taken to avoid habitation areas under layouts and non-agricultural land use areas to ensure that the cost of land acquisition is acreage basis as far as possible
3. Maximum care is taken to avoid the usage of lands abutting NH in order to further cost additional burden on.LA.
4. Maximum care is taken to ensure that the need for railway overbridges is reduced
5. Maximum care is taken to ensure that railway stations proposed earlier could be accommodated as far as possible at the same or nearby locations.

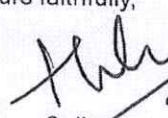
21

6. Maximum care is taken to ensure that any further growth and development activities along the suggested alignment in and around the habitation area would be benefitted from the presence of the Railway line and National Highway.

Railway authorities have to deploy teams for peg marking on the ground in order to arrive at the actual land requirements and also to confirm the technical feasibility of the suggested alignment.

In view of all the above-submitted observations, I hereby request to consider the immediate need for exploring possible revision of the alignment of the proposed Kotipalli - Narsapur BG Railway line in Dr B R Ambedkar Konaseema District.

Yours faithfully,


Collector, 3/2

Dr.B.R.Ambedkar Konaseema District,

Amalapuram.

GOVERNMENT OF ANDHRA PRADESH
TRANSPORT, ROADS & BUILDINGS (Roads-II) DEPARTMENT
Letter No.1987706/R.II/A2/2023

From
The Secretary To Government,
Transport, Roads & Buildings Department,
Government of Andhra Pradesh,
A.P. Secretariat, VELAGAPUDI,
Guntur Dist., Andhra Pradesh.

To
The Chairman & Chief Executive Officer,
Railway Board,
Ministry of railways,
Government of India,
New Delhi(w.e).

Velagapudi, dated:10/02/2023.

Sir,

Sub:- T, R&B Department - Land Acquisition - Dr. B.R. Ambedkar Konaseema district - Railways - Project sanctioned with cost sharing by Govt. of Andhra Pradesh for the Railway project Kotipalli - Narsapur New Railway line - Request for change of alignment - to avoid habitations - Regarding.

Ref:- From the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema district, Lr. Ref. No.Lands.1/2023, Dt:08.02.2023.

I am to invite your attention to the subject and reference cited (Copy enclosed).

1. As you are aware, the Kotipalli - Narsapur new B.G. line was originally included in the railway programme of 2000-2001 with length of 57.21 Km. The Project commenced in March 2012 and three major bridges across rivers Gowthami, Vainateya and vasishta are in progress. Requisition for land was given in the years 2000, 2016 and 2017 for 736.035 Ac in East Godavari district, out of which 273.35 Ac of land was already handed over

23

and an extent of 8.87 Ac. is in the process for handing over.

2. At this stage, the Collector and District Magistrate of Konaseema district request for certain changes in alignment to hasten land acquisition and reduce costs. Consequently, a video conference was organised between Collector and Railway officials where in the need for change in alignment was explained. Further the collector has written a letter vide ref cited requesting for certain changes in the alignment. In the letter he states that new habitations have come up within the alignment. Further due to rapid urbanization of Amalapuram town, which is now district headquarters of Konaseema district, large number of multistory complexes have been built in the proposed alignment. The Collector further states that the old alignment passes midway through Razole Town and surrounding Tatipaka village thereby affecting core business activities and public movement and due to land rates in Amalapuram town, the proposed land acquisition will be expensive. Alignment also crosses NH-216 in 4 points requiring additional flyovers.

3. The Collector further states that peg marking and joint survey for the balance 453.815 Acres is yet to be done. Also LP scheduled for two villages have not been furnished and discrepancies are observed in Govt. and private land extents in already submitted LP scheduled. In the light of the above, he has requested to review the alignment of Kotipalli -Narasapur Railway line as per the enclosure. Further, the District Collector has stated that he has considered the following aspects before proposing the above revision of alignment:

- i. Maximum care is taken to avoid railway crossing

across existing NH 216 thereby reducing the inconvenience in major towns like Razole and Amalapuram along the alignment.

- ii. Maximum care is taken to avoid habitation areas under layouts and non-agricultural land use areas to ensure that the cost of land acquisition is acreage basis as far as possible.
 - iii. Maximum care is taken to avoid the usage of lands abutting NH in order to further cost additional burden on Land Acquisition.
 - iv. Maximum care is taken to ensure that the need for railway over bridges is reduced
 - v. Maximum care is taken to ensure that railway stations proposed earlier could be accommodated as far as possible at the same or nearby locations.
 - vi. Maximum care is taken to ensure that any further growth and development activities along the suggested alignment in and around the habitation area would be benefited from the presence of the Railway line and National Highway.
4. The letter of the District Collector is enclosed. He is requesting to explore the possibilities of new alignment to expedite land acquisition and reduce land acquisition cost. Further the proposed changes is a small part of the whole alignment. In view of the above I request you to deploy a technical team of railway officials to assess the possibility of considering a change in alignment as suggested by the Collector.

Yours faithfully,

Pradyumna Ps I A S
Secretary To Government

Copy to:-

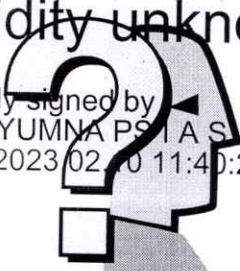
The General Manger, S.C. Railway, Rail Nilayam, Secunderabad(w.e).

The Chief Engineer, Kotipalli -Narasapur Railway line(w.e).

SF/SC.

Validity unknown

Digitally signed by
PRADYUMNA P S I A S
Date: 2023.02.10 11:40:21 IST



**दक्षिण मध्य रेलवे / SOUTH CENTRAL RAILWAY**उप मुख्य इंजीनियर (निर्माण) का कार्यालय, 1st लेन, अरंडल पेट, गुंटूर-522 001.Office of the Dy.Chief Engineer (Construction), 1st Lane, Arundelpet, Guntur-522 001

फोन नं. Phone No.0863-2222378, Email ID; dyceoffice@gmail.com

सं.No.W.Con/D/GNT/KTP-NSP/DL/LA.

दि.Dt.01.09.2023

The Collector & District Magistrate
Dr.B.R.Ambedkar Konasema District,
Amalapuram, Andhra Pradesh State.

Sir,

विषय/Sub: Construction of new Broad Gauge Railway line from Kotipalli and Narsapur stations - **Submission of Revised Alignment** - Regarding.

संदर्भ/Ref: Lr.No.Lands.1/2023, dt.08.02.2023 of Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District, Amalapuram addressed to the Secretary to Government, Transport, Roads & Buildings Department, Vijayawada.

With reference to above cited subject and letter under reference, the survey has been conducted and finalized the best possible revised alignment as per the letter of Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District, Amalapuram. The revised alignment is submitted herewith for kind perusal.

*The following are shown in the submitted plan.

- 1) Green Colour - Revised alignment as per the letter of Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District, Amalapuram
- 2) Red Colour - The revised alignment after detailed survey in the field.

In view of the above, the Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District, Amalapuram is requested to communicate the consent for revised alignment so that the land acquisition proposals will be submitted. For any clarifications in this regard, it is kindly requested to contact Sri V.Satayanarayana, Sr.Section Engineer (Mobile No.9701374721), who is available in the field please.

Encl: Revised plan.

आपका/Yours faithfully,

**KUNDU
RAMARAO**

Digitally signed by
KUNDU RAMARAO
Date: 2023.09.01 13:24:32
+05'30'

Dy.Chief Engineer/Con/GUNTUR.

Copy to CE/C-III/SC for kind information.

Government of Andhra Pradesh, Revenue Department
Collector's Office, Dr.B.R. Ambedkar Konaseema District, Amalapuram.

Ref. Lands.1/Railway LA/2023.

Dt: 20.09.2023.

From
Sri Himanshu Shukla, I.A.S.,
Collector & Dist. Magistrate,
Dr.B.R.Ambedkar konaseema District,
Amalapuram.

To
The Dy. Chief Engineer (Con.),
South Central Railway,
Guntur.

Sir,

Sub: Land Acquisition - General - Kotipalli -Narsapur New Railway BG Line-
construction of new Broad Gauge Railway line from Kotipalli and Narsapur
- revised alignment submitted - Reg.

Ref: Your Lr.No. No.W.Con/D/GNT/KTP-NSP/DL/LA,Dt.01.09.2023.

With reference to your letter and enclosures thereof it is to inform that as per the RFCTLARR Act, 2013 read with Rules thereof, the requisitioning authority has to place its requisition in Form-I to acquire the extent of lands to be acquired with details Appendix, I, II & III along with the sketch thereof duly demarcating the land on filed.


In your previous correspondence, vide letter dt.8.6.23, you have furnished the requisition to acquire lands of Ac.201.351 cts. On that, instructions were issued to the concerned LAO and Tahsildars to take further action.

While so, now, in the reference cited, you have submitted revised alignment proposals and requested to communicate the consent for the same so that the land acquisition proposals will be submitted.

In reply to the same, it is informed

- (i) Fixing the alignment is the responsibility of the requisition department and should do the same by ensuring optimum utilisation of resources, minimum disturbance to agriculture land, lowest rate of land acquisition.
- (ii) The district administration has no objection if the above is followed by the requisition Department.
- (iii) The Railway Department can go ahead with the submitted revised alignment as per Rules.

//By order //


District Revenue Officer

20/9/23
52

Yours faithfully,
Sd/- Himanshu Shukla
Collector.
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram.

Copy to the LAO & the Revenue Divisional Officer, Amalapuram.

Annexure - R6

28

Collector's Office, Dr.B.R.Ambedkar Konaseema District, Amalapuram

Ref. Lands.1/Railway LA/2023

Dt: 22.11.2023.

From
Sri Himanshu Shukla, IAS,
Collector & District Magistrate,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram
Sir,

To
The Revenue Divisional Officer,
Amalapuram.

Sub: Land Acquisition - General - Railway line - Amalapuram Division - construction of New Alignment of from Kotipalli to Narsapur station(KM 44.70 to 102.51) 57.81 KM- Acquisition of land Ac.639,571 Cts in Ehatnavilli and 16 other villages- request to attend the Joint inspection with Railways for preparation and submission of FMB Sketches of the individual R.S.No.s. Regarding

Ref: No W Con/D/GNT/ KTP-NSP/DL/LA, Dt.10.11.2023 of the Dy. Chief Engineer(Con),Guntur.

I invite attention to the references cited, wherein the Dy.Chief Engineer (Con), Guntur has requested to arrange to issue necessary instructions to the concerned Revenue Officials to attend joint inspection with Railways for preparation and submission of FMB sketches of the individual Revenue Survey numbers in going ahead with the land acquisition process. The details are as follows: -

Sl.No.	Name of the village	Name of the Mandal	Extent Ac. Cts
1.	Bhatnavilli	Amalapuram	11,975
2.	Amalapuram Rural		68,189
3.	Peruru		80,523
4.	Immidivarappadu		4,686
5.	Bodasakurru		58,777
6.	Pasariapudi	Mamidikuduru	65,424
7.	Pedapatnam		7,06
8.	Nagaram		60,486
9.	Geddada		29,126
10.	Mogalikuduru	Razole	10,018
11.	Kadali		18,094
12.	Palagummi		36,095
13.	B.Savaram		4,784
14.	Chintalapalli		26,451
15.	Sivakodu	Malikipuram	70,759
16.	Mattaparru		27,2
17.	Gudimellanak		59,924
Total			639,571

A copy of the letter is herewith enclosed and you are hereby instructed to conduct joint inspection the survey works and depute the field staff as and when called for by Railway Officials concerned.

Yours faithfully,

For Collector,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

Copy to the Dy. Chief Engineer (Construction), South Central Railway, Guntur- to clarify the net extent to be acquired.

Annexure - R7

29

Government of Andhra Pradesh, Revenue Department
Collector's Office, Dr.B.R.Ambedkar Konaseema District, Amalapuram

Ref. Lands.1/Railway LA/2023

Dt: 02.01.2024.

From
Sri Himanshu Shukla, IAS.,
Collector & District Magistrate,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram
Sir,

To
The Revenue Divisional Officer,
Amalapuram.

Sub: Land Acquisition - General - Railway line - Amalapuram Division -
construction of New Alignment of from Kotipalli to Narsapur station(KM
44.70 to 102.51) 57.81 KM- Acquisition of land Ac.639.571 Cts in
Bhatnavilli and 16 other villages-request to attend the Joint inspection
from dt.05.01.2024 with Railways for preparation and submission of FMB
Sketches of the individual R.S.No.s- Regarding.

Ref: 1.No.W.Con/D/GNT/ KTP-NSP/DL/LA, Dt.10.11.2023 of the Dy. Chief
Engineer (Con), Guntur.
2.This office file No. Ref. Lands.1/Railway LA/2023,Dt.22.11.2023.

@@@

In continuous of this office reference 2nd cited, you are hereby instructed to
conduct joint inspection from 05.01.2024 positively.

Yours faithfully,

For Collector,
Dr.B.R.Ambedkar Konaseema District.,
Amalapuram.

21/1/24
21/1/24

Copy to the Dy. Chief Engineer (Construction), South Central Railway, Guntur.



दक्षिण मध्य रेलवे / SOUTH CENTRAL RAILWAY

उप मुख्य इंजीनियर (निर्माण) का कार्यालय, 1st लेन, अरुंडल पेट, गुंटूर-522 001.

Office of the Dy.Chief Engineer (Construction), 1st Lane, Arundelpet, Guntur-522 001
फोन नं. Phone No.0863-2222378, Email ID;dycegmt@gmail.com

सं.No.W.Con/GNT/DB/KTPL-NS/NL/LA

दि.Dt.04.04.2024

The Collector & District Magistrate,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

Sir,

विषय/Sub: Construction of new Broad Gauge Railway line from Kotipalli to Narsapur stations - Acquisition of land - Objections by villagers at Gudimellanka village - Regarding.

In connection with construction of new Broad Gauge Railway line from Kotipalli to Narsapur stations, land acquisition is in progress in Dr.B.R.Ambedkar Konaseema District.

As per the instructions of District Collector, Dr.B.R.Ambedkar Konaseema and also as per the objections raised by some of the villagers of Gudimellanka village, joint inspection was conducted with Revenue Divisional Officer, Amalapuram and concerned Mandal Revenue Officers to plan for revising the alignment.

Accordingly, a survey was conducted by the officials of this office yesterday i.e., on 03.04.2024 to identify the lands. During the survey, some of the villagers of Gudimellanka village again raised objections to conduct survey in the proposed revised alignment and did not allow the survey to complete.

In view of the objections of the villagers of Gudimellanka for both the alignments (earlier planned and present revised), it is requested to kindly depute Revenue Divisional Officer, Amalapuram and other concerned Revenue Officials to finalize the alignment at the earliest please.

आपका/Yours faithfully,

PULAPA

VEERAVENKATA

SATYANARAYAN

SATYANARAYAN

Digitally signed by PULAPA
VEERAVENKATA
SATYANARAYAN
Date: 2024.04.04 11:40:42
+05'30'

उप मुख्य इंजीनियर (निर्माण)/गुंटूर
Dy.Chief Engineer(Con), Guntur.

प्रतिलिपि Copy to:

CE/C-III/SC - for kind information.

RDO/Amalapuram - for informaton and necessary action please.

Government of Andhra Pradesh, Revenue Department
Collector's Office, Dr.B.R.Ambedkar Konaseema District, Amalapuram

Ref. Lands.1/Railway LA/2023

Dt: .05.2024.

E Office computer No.10251

From
Sri Himanshu Shukla, IAS.,
Collector & District Magistrate,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram

To
The Revenue Divisional Officer,
Amalapuram.

Sir,

Sub: Land Acquisition- New Braud Gauge line from Kotipalli to Narsapur-
Conduct survey in the proposed revised alignment - objections filled
villagers at Gudimellanka village of Malikipuram Mandal- to take
further necessary action in the matter-Reg.

Ref: No.W.Con/GNT/DB/KTPL-NS/NL/LA, Dt.04.04.2024 of the Dy. Chief
Engineer (Con), Guntur.

@@@

I invite attention to the references cited, wherein the Dy. Chief Engineer (Con),
Guntur has informed that on the objections raised by some villagers of
Gudimellanka village of Malikipuram Mandal , a survey was conducted on
03.04.2024 to identify the lands, but some of the villagers of Gudimellanka village
again raised objections for conduct survey and did not allow the survey and
therefore requested to kindly depute Revenue Divisional Officer, Amalapuram and
other concerned Revenue Officials to finalize the alignment at the earliest please.

I send herewith a copy of the reference and request you to take further
necessary action in consultation with the local Railway authorities.

Yours faithfully,

For Collector,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

Copy to the Dy. Chief Engineer (Construction), South Central Railway, Guntur.

Government of Andhra Pradesh, Revenue Department
Collector's Office, Dr.B.R.Ambedkar Konaseema District, Amalapuram

Ref. Lands.1/Railway LA/2023

Dt: 19.06.2024.

From
Sri Himanshu Shukla, IAS.,
Collector & District Magistrate,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram
Sir,

To
The Revenue Divisional Officer,
Amalapuram.

Sub: Land Acquisition - General - Railway line - Amalapuram Division -
construction of Railway line from Kotipalli to Narsapur -Acquisition of
land Ac.639.571 Cts in Bhatnavilli and 16 other villages-Conduct of
Joint inspection with Railways -Daily report -Called for.

Ref: 1.No.W.Con/D/GNT/ KTP-NSP/DL/LA, Dt.10.11.2023 of the Dy. Chief
Engineer(Con),Guntur.

2.This office Ref.Lands.1/Railway LA/2023, Dt.22.11.2023

@@@

I invite attention to the references cited, wherein the Dy.Chief Engineer (Con),
Guntur has requested to arrange to issue necessary instructions to the concerned
Revenue Officials to attend joint inspection with Railways for preparation and
submission of FMB sketches of the individual Revenue Survey numbers in going ahead
with the land acquisition process.

In this regard, in the reference 2nd cited you were directed to instruct to cooperate
with the survey works and depute the field staff as and when called for by Railway
Officer concerned for conduct of joint survey in the following villages.

Sl.No.	Name of the village	Name of the Mandal	Extent of land Ac. Cts
1.	Bhatnavilli	Amalapuram	11.975
2.	Amalapuram Rural		68.189
3.	Peruru		80.523
4.	Immidivarappadu		4.686
5.	Bodasakurru	Allavaram	58.777
6.	Pasarlapudi	Mamidikuduru	65.424
7.	Pedapatnam		7.060
8.	Nagaram		60.486
9.	Geddada		29.126
10.	Mogalikuduru		10.018
11.	Kadali	Razole	18.094
12.	Palagummi		36.095
13.	B.Savaram		4.784
14.	Chintalapalli		26.451
15.	Sivakodu		70.759

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LAND ACQUISITION - KOTIPALLI RAILWAY LINE - DAILY SURVEY STATUS REPORT

Sl. No	Name of the Mandal	Name of the village	Total extent to be surveyed (Ac.cts) As per L.P.Schedules	Extent surveyed (Ac.cts)			
				Upto previous day	Today	Total	Balance to be surveyed
1	Amalapuram	Bhatnavilli	11.975				
2		Amalapuram Rural	68.189				
3		Peruru	80.523				
4		Immdivarappadu	4.686				
		Sub total	165.373				
5	Allavaram	Bodasakurru	58.777				
6	Mamidikuduru	Pasarlupudi	65.424				
7		Pedapatnam	7.060				
8		Nagaram	60.486				
9		Geddada	29.126				
10		Mogalikuduru	10.018				
		Sub total	172.114				
11	Razole	Kadali	18.094				
12		Palagummi	36.095				
13		B.Savaram	4.784				
14		Chintalapalli	26.451				
15		Sivakodu	70.759				
		Sub total	156.183				
16	Malikipuram	Mattaparru	27.200				
17		Gudimellanka	59.924				
		Sub total	87.124				
	Grand Total		639.571				

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16.	Mattaparru	Malkipuram	27.200
17.	Gudimellanka		59.924
Total			639.571

As per the instructions of the Joint Collector, you were request^{ed} to send the daily survey progress report to this office in the format which in here with enclosed.

Encl: Proforma

Yours faithfully,

Car
19/6/24

For Collector,
Dr.B.R.Ambedkar Konaseema District.,
Amalapuram.

me 19/6/24 *sp* 19/6/24
SA *imp*

Copy to the Dy. Chief Engineer (Construction), South Central Railway, Guntur.

Copy to the Tahsildars ,Amalapuram,Allavaram,Mamidikuduru, Razole and Malikipuram.

Copy to the CC to the Joint Collector, Dr.B.R.Ambedkar Koanseema District,Amalapuram.

Brief/Note on High Court Case on Drinking Water Tank of
Gudimellanka relating to Railway Line Alignment

WP. (PIL) No. of 2024

Between

Smt, Nalli Vijaya Kumari, W/o Prasada Rao,

Aged 60 Years, Occ: Sarpanch,

Gudimellanka Grama Panchayat,

Malkipuram Mandal,

Dr. B.R.Konaseema District,

Aadhar No: 987669940373

.... Petitioner

And

1.Union of India

Rep. by its Secretary,

Ministry of Railways, New Delhi

And 7 Others.

.... Respondents

1. I submit that a water Tank (Water body) was existing in the Gudimellanka Grama Panchayat is approximately 10.00 acres of land which was used for Drinking water source for people and Cattle of the Gudimellanka GP as per Grama Panchayat records.

2. I Submit that at present Gudimellanka Grama Panchayat is getting protected drinking water from Summer Storage Tank Source located in T.Savaram habitation of CPWS Scheme to Gudimellanka and other 97 habitations of Malkipuram Mandal. I further submit that a 60 Kilo Litres Over Head Service Reservoir and a sump well with Pump house

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was constructed on the Water Tank bund area to supply drinking water to Gudimellanka and its habitation people with source from T.Savaram SS Tank.

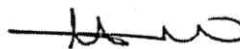
3. I submit that the work "Providing Micro Filter, Platform, Motor and Power Connections to CPWS Scheme to Gudimellanka of Malkipuram Mandal, Est.Rs.30.00 Lakhs was sanctioned vide Rc.No A8/222773/2020 Dt.10.12.2020 of District Collector, East Godavari, Kakinada for treatment of raw water in the Water Body located in the Gudimellanka Main village and to supplement Drinking water to Gudimellanka and its Habitations during the emergency time. But the work was not grounded due to the non-availability of grant and the proposal was dropped.


4. I Submit that the Government has launched Jal Jeevan Mission Program to provide Functional House Hold Tap connection to all the house holds in the country with 55 Litres water supply. In this connection, to supply protected drinking water to all the habitations of Dr.B.R.Ambedkar Konaseema District in which Razole Assembly constituency was covered , water grid project was sanctioned with estimate cost of Rs.1650.00 Crores with source at Dowleswaram Barrage. The work was entrusted to M/S. Megha Engineering Limited and work is to be started. Hence it is submitted that the water tank at Gudimellanka mentioned in the writ petition is not the source for any protected drinking water supply schemes for Gudimellanka habitations.


Executive Engineer,

RWS&S Division, Amalapuram

// Attested //


Administrative Officer
Collector's Office
Dr. B.R.Ambedkar Konaseema Dist.
Amalapuram


उप मुख्य इंजीनियर
Deputy Chief Engineer
निर्माण / Construction
द.म.रेलवे, गुंटूर
S.C. Ry., Guntur.

Ref.B/1428 /2023, Dt.05.03.2025.

Revenue Divisional Office,
Amalapuram.From
Smt.Kotha Madhavi, B.Tech.,
Revenue Divisional Officer,
Amalapuram.To
The District Collector,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram.

Sir,

Sub: Land Acquisition - Railway land acquisition - Amalapuram Division - Bhatnavilli Village of Amalapuram Mandal to Gudimellanka Village of Malikipuram Mandal - certain structures fell in the Railway alignment - comparative statement of old alignment and new alignment - report submitted - regarding

- Ref: 1. Instructions of the District Collector, Dr.B.R.Ambedkar Konaseema District, Amalapuram.
2. List submitted by the Deputy Inspector of Survey and Land Records, Revenue Divisional Office, Amalapuram.

I invite kind attention to the reference cited. In the reference 1st cited, the District Collector, Dr.B.R.Ambedkar Konaseema District, Amalapuram has issued instructions to submit report on the structures in Old Railway and New Railway alignment in Amalapuram Division i.e. Bhatnavilli Village of Amalapuram Mandal to Gudimellanka Village of Malikipuram Mandal.

I submit that in the reference 2nd cited, the Deputy Inspector of Survey and Land Records, Revenue Divisional Office, Amalapuram has prepared the details of structures fell in the old alignment and new alignment. I submit the comparative statement on Old Railway and New Railway alignment in the villages of Amalapuram Division is herewith enclosed for kind perusal.

Encl: As above

Yours faithfully,

Revenue Divisional Officer,
Amalapuram.
5/3/25

Statement Showing Difference between Old & New Railway Alignments in Amalapuram Division

Sl No	Name of the Mandal	Alignment	SL No.	Name of the Village	Paddy / Coconut Extent	No. of Structures (RCC)	Other structure	No. of Roads	No. of Canals / Drains	No. of NH216 Road Crossings	Remarks	
1	Amalapuram	Old Alignment	4	5	6	7	8	9	10	11	12	
			1	Bhatnavilli	4.47	0	0	1	1	1		
			2	Kamanagaruru	44.33	34	0	7	13	4		
			3	Indupalli	12.63	10	0	2	1	0		
1	Amalapuram	New Alignment	4	Peuru	62.04	36	0	6	2	0		
				Total	123.47	80	0	16	17	5		
			1	Bhatnavilli	7.779	0	0	1	1	1		
			2	Kamanagaruru	71.888	4	0	3	7	0		
2	Alavaram	Old Alignment	3	Immidivarappadu	4.386	0	0	0	1	0		
			4	Peuru	62.896	12	0	5	5	1		
				Total	146.949	16	0	9	14	2		
3	Mamidikuduru	New Alignment	1	Bodasakuru	40.762	10	0	6	14	3	12 Electrical lines passing over the land	
			Old Alignment	1	Pasarlapudi	59.8	48	37	14	7	1	
				2	Mamidikuduru	32.87	8	31	5	6	0	
				3	Nagaram	33.4	10	2	4	2	1	
				4	Mogalikuduru	24.09	5	6	3	2	0	
				5	Geddada	28.905	0	0	1	0	1	
6	Lutukuru	4.21		0	0	0	0	0				
		TOTAL		183.275	71	76	27	17	3			
3	Mamidikuduru	New Alignment	1	Pasarlapudi	55.103	74	93	5	6	0		
			2	Mamidikuduru	15.767	10	6	1	0	0		
			3	Nagaram	71.65	16	8	6	5	0		
			4	Mogalikuduru	23.453	3	6	4	4	1		

Sl.No	Name of the Mandal	Alignment	SL No.	Name of the Village	Paddy / Coconut Extent	No. of Structures (RCC)	Other structures	No. of Roads	No. of Canals / Drains	No. of NH216 Road Crossings	Remarks			
1	2	3	4	5	6	7	8	9	10	11	12			
			5	Geddada	7.264	0	0	2	2	1				
			6	Pedapatnam	9.208	6	2	2	1	0				
			TOTAL											
			1	Gudimellanka	182.445	109	115	20	18	2				
			Total		33.035	5	0	5	11	1				
4	Malikipuram	New Alignment	1	Mattapparru	24.947	1	0	2	4	0				
			TOTAL											
			Total		53.745	32	0	4	9	0				
			1	B.Savaram	9.124	9	0	6	13	0				
			2	Podalada	7.099	11	0	2	5	0				
			3	Sompalli	4.701	0	0	1	3	0				
5	Razole	Old Alignment	4	Razole	6.16	0	0	1	0	0				
			5	Sivakodu	70.17	135	0	1	1	0				
			TOTAL											
			Total		57.254	155	0	2	8	2				
			1	B.Savaram	6.149	0	0	7	17	2				
			2	Palagummi	42.041	3	0	0	1	0				
New Alignment	Amalapuram Division		3	Chinjalapalli	21.361	0	0	3	5	0				
			4	Sivakodu	66.646	0	0	3	12	0				
			5	Kadali	5.303	0	0	4	9	0				
			Total		141.5	3	0	1	3	0				
			Total		437.034	311	76	11	30	0				
New Alignment					590.348	171	115	52	89	11	7			

Revenue Divisional Officer
Amalapuram

5/3/21

Annexure - R13

APHC010108612024

IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI

Bench Sr.No:-
18,20 to 24
[3483]

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WP(PIL) NO: 55 of 2024 along with
W.P.Nos.19432, 24050, 24405, 24960 & 24963 of
2024

W.P(PIL).No.55 of 2024

V Ramesh Chandra Varma

...Petitioner

Vs.

The Union of India and others

...Respondents

Advocate for Petitioner

:

Mr. Mangena Sree Rama Rao
Mr. A. Satya Prasad, Sr. Counsel
appearing for Mr. U D Jai Bhima Rao,
Mr. Yaswanth Gade

Advocate(s) for Respondent(s):

Mr. C V R Rudra Prasad (Central
Govt., Counsel),
Mrs. S. Pranathi (Spl.GP)
GP for Roads & Buildings

**CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR
SRI JUSTICE RAVI CHEEMALAPATI**

DATE : 2nd July 2025

PC :

The dispute pertains to the alignment of a railway line which was to be constructed from Kotipally to Narsapur.

It appears that the District Collector, Dr. B.R. Ambedkar Konaseema District issued a communication in February, 2023 seeking a change in the alignment on account of the fact that the earlier alignment was to pass through Amalapuram Town which had expanded largely and many business activities had picked up in the said area.

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It was suggested that if the alignment was allowed, more than one railway crossing would be required which would cause discomfort in terms of traffic movement and also delays.

It was also suggested by the said District Collector that if there was no change of alignment, the existing National Highway 216 would require additional flyovers impacting the overall project cost. The flyovers would be required according to him at minimum four points. As against this, it was suggested that if there is a change of alignment, the cost of acquisition in the adjoining areas passing through surrounding villages would be comparatively less.

The issue that is highlighted in the P.I.L is regarding the slow progress in the construction of the Kotipalli – Narsapur Railway Project, which according to the petitioners is not attaining finality on account of lack of contribution by the State Government which was to an extent of 25% of the land acquisition cost.

Writ petitions also came to be preferred before a single Judge of this Court seeking a direction against the State authorities not to change the existing alignment of the railway line.

In W.P.No.24050 of 2024 the petitioner sought a *Mandamus* declaring the action of the respondents in conducting survey over the lands of the petitioners as illegal, details whereof were reflected in the petition. A prayer is made that the alignment of the railway line be not changed.

As an interim measure the petitioner also sought that no steps be taken pursuant to proceedings of the respondents, dated 08.02.2023 and 10.02.2023 in any manner over the self acquired properties of the petitioners.

The proceedings, dated 08.02.2023 is in fact the letter addressed by the Collector of Dr. Ambedkar Konaseema District, reference where to has already been made in the preceding paragraph.

Mrs. S. Pranathi, learned Special Government Pleader for the State as also Mr. C V R Rudra Prasad, learned counsel for the Railways, however, make a statement that as yet no survey at all has been made by the State authorities along with the Railways and that the proposal of shifting of alignment from the existing one to the new one as suggested by the District Collector has not been accepted by the Railways.

It is stated that in fact the position would be clear only if a joint survey is conducted of both the earlier alignment of the railway as also the proposed railway alignment only after which a decision would be taken and further action taken.

It is stated that *vide* orders dated 23.10.2024 in WP.No.24050 of 2024, a learned single Judge had directed maintenance of *status quo* which prevents the official respondents even from conducting a joint survey.

It is therefore prayed that the aforesaid order, dated 23.10.2024, be vacated with a view to enable the official respondents to take forward the project one way or the other which is otherwise of national importance.

We find considerable force in the argument of learned counsel for the respondents, Mrs. S. Pranathi and Mr. C V R Rudra Prasad.

We feel that there cannot be a restraint order on the respondents to conduct any survey on the earlier existing alignment to see as to whether what was contained in the communication, dated 08.02.2023, issued by the Collector, Dr. B R Ambedkar Konaseema District, is correct and feasible. Further cannot be any prohibition on the respondents from conducting any survey on the alignment which is being proposed by the District Collector.

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It is only after conducting a survey, considering the cost factor of acquisition and the cost already incurred on the structures including bridges which have been constructed till date can the Railways take a final call along with the State authorities.

It appears that there is some understanding between the Railways and the State Government to share the land acquisition cost.

Be that as it may, we vacate the interim orders dated 23.10.2024, 26.10.2024, 05.11.2024 and 05.11.2024 passed in W.P.Nos.24050, 24405, 24960 & 24963 of 2024 respectively. The official respondents shall be at liberty to conduct the surveys. The surveys be conducted at the earliest so that the execution of the project is undertaken without any further delay. The order, dated 08.01.2025 passed in I.A.No.2 of 2024 in W.P.No.19432 of 2024 shall also stand modified accordingly.

List on 13.08.2025.

DHIRAJ SINGH THAKUR, CJ

RAVI CHEEMALAPATI, J

Vjl

"attested"


उप मुख्य इंजीनियर
Deputy Chief Engineer
निर्माण / Construction
द.म.रेलवे, गुंटूर
S.C. Rly., Guntur.

Return Complied with

Represented on

08/04/2026.

[Handwritten signature]

Counsel for 1st & 7th
Respondent

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN BENCH,**

AT CHENNAI

O.A.NO. 88 OF 2025 (SZ)

1. Penmathsa Ranga Raju

S/o Venkata Satya Krishna

Ramlinga Raju,

And another

..... Applicants

Vs

1. Union of India

Rep by its Secretary,

The Ministry of Railways,

And 8 others

..... Respondents

COUNTER STATEMENT FILED BY THE

1ST AND 7TH RESPONDENT

K.MUTHAMIL RAJA

COUNSEL FOR RESPONDENTS 1 & 7